

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VGA DEVELOPERS PRIVATE
 LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	VGA Developers Private Limited
2	Date of incorporation of corporate debtor	11 th January, 2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2010PTC197841
5	Address of the registered office and principal office (if any) of corporate debtor	Office No. 518, 7th Floor, Pearl Omaxe Tower-II Netaji Subhash Place Pitampura New Delhi North West Delhi-110034, India
6	Insolvency commencement date in respect of corporate debtor	6 th January, 2020. The date of pronouncement of order by Hon'ble NCLT, New Delhi (Court-IV) in application number IB-2690/ND/2019
7	Estimated date of closure of insolvency resolution process	4 th July, 2020 (180 days from the Insolvency Commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9	Address and e-mail of the interim resolution professional, as registered with the Board	(NOT FOR COMMUNICATION) Address: A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 Mail: aprassociatesllp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	(FOR COMMUNICATION) Pankaj Kumar Singhal Address: Same as above Mail: cirp.vgadevelopers@gmail.com
11	Last date for submission of claims	25 th January, 2020
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Mr. Rakesh Kumar Jain IBBI/IPA-002/IP-N00053/2017-18/10105 Address: Flat J-6 2nd Floor Pocket 9A Jasola, New Delhi, Delhi-110025 Email: sirshree.rakesh@gmail.com



		Mr. Parveen Kumar Garg IP No. IBBI/IPA-002/IP-N00469/2017-2018/11327 Office Address: 105-B/2 Pal Mohan Plaza, D B Gupta Road, Karol Bagh, New Delhi 110 005 Email: pkgcosec@rediffmail.com Ms. Madhu Juneja IBBI/IPA-001/IP-P00044/2017-18/10118 Address: 4704 Ashoka Enclave, Plot No. 8A, Sector 11, Dwarka, New Delhi, Delhi ,110075 Email: madhujun94@gmail.com
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in Insolvency and Bankruptcy Board of India (IBBI), 7 th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal has pronounced order for the commencement of a corporate insolvency resolution process of the VGA Developers Private Limited on January 6, 2020.

The creditors of VGA Developers Private Limited, are hereby called upon to submit their claims with proof on or before 25th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the home buyers in Form CA.

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen or an employee
- Form E- for Claims by authorized representative of workmen & employees



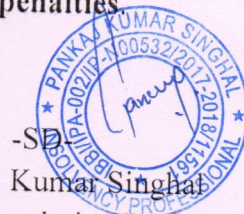
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in (Insolvency and Bankruptcy Board of India)

Submission of false or misleading proofs of claim shall attract penalties

Date: 11th January, 2020

Place: Delhi



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Pankaj Kumar Singhal
Interim Resolution Professional
VGA Developers Private Limited